GOVERNMENT OF INDIA MINISTRY OF HEALTH & FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 3322 TO BE ANSWERED ON 5TH AUGUST, 2022

STATE COUNCIL FOR ALLIED AND HEALTHCARE PROFESSIONS

3322. SHRI RAJMOHAN UNNITHAN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has details of the States and UTs who have formed State Council for Allied and Healthcare Professions as directed by the Ministry;
- (b) if so, the details thereof;
- (c) the details of States and UTs who are yet to form the Council; and
- (d) whether the Government is cognizant that in absence of such State Councils many paramedics are not able to get registered with the State paramedical councils?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR)

(a) to (d): Responsibility of constitution of State Allied and Healthcare Council lies with concerned State/UT. As per information received in the Ministry four (4) States viz Uttar Pradesh, Telangana, Andhra Pradesh and Arunachal Pradesh have constituted State Allied and Healthcare Council in their respective States. As per the National Commission for Allied and Healthcare Professions Act, 2021, the Commission and also the State Council shall maintain online and live Register of persons in separate parts in each of the recognised categories to be known as the Central Allied and Healthcare Professionals' Register which shall contain information including the name of persons and qualifications relating to any of their respective recognised categories.